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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 470/96

Date of Order: 9.4.96

BETWEEN:

S.Rangaswamy

.. Applicant.

A N D

1. The General Manager,
S.C.Rly., Secunderabad.

2. Chief Personnel Officer (Admn.),
S.C.Rly., Secunderabad.

3. Senior Divisional Personnel Officer,
S.C.Railway, Guntakal. .. Respondents.

— — —

Counsel for the Applicant .. Mr.S.Ramakrishna Rao

Counsel for the Respondents .. Mr.N.R.Devraj

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

— — —

J U D G E M E N T

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

The applicant in this OA was recruited by the Railway Service Commission as Station Master in the grade of 130-240 and posted to Guntakal division. While serving as Station Master he was medically found unfit to hold that post when he was sent for periodical examination. He was offered alternate appointment as Commercial Clerk in the scale of pay of Rs.110-200 in terms of order No.G/F. 509/I/2671 dated 27.12.65 by R3. Subsequently some of his juniors in the A.S.M. cadre who were declared medically unfit like the applicant were absorbed as Ticket Collectors in scale of pay of Rs.110-180. In case of some other ASM's who are junior to the applicant though initially appointed in the



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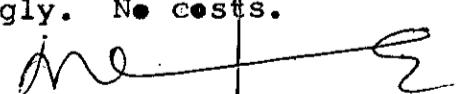
lower scale as Ticket Collectors were subsequently treated to have been absorbed in the equivalent grade of Rs.330-560 with retrospective effect on the basis of the judgement in OA.78/89 decided on 14.12.89. The applicant represented his case for similar ~~direction~~ ^{order} by his representation dated 17.1.94 (A-3) but it is reported that the representation quoted above has not ~~been~~ seen the light of the day so far.

2. Aggrieved by the above he has filed this OA praying for a direction to the respondents to absorb him in the equivalent grade of ASM in Commercial Clerk Gr-II w.e.f. 30.12.65 i.e. the date of entry in the grade held by him prior to his medical declassification and refix his pay in the higher grade with all consequential benefits such as arrears of salary, promotion, etc as was done in the case of applicants in OA.896/92 and OA.78/89 on the file of this Bench.

3. Learned counsel for both the parties squarely submitted that a direction may be given to R3 to dispose of the representation dated 17.1.94.

4. In view of the above submission R3 is directed to dispose of the representation of the applicant dated 17.1.94 (A-3) in accordance with the rules. Time for compliance is 3 months from the date of receipt of a copy of this order.

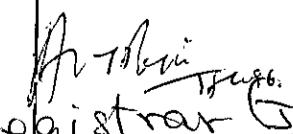
5. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 9th April, 1996

(Dictated in Open Court)

sd


D.Y. Registrar
contd

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3.3.8.

O.A.470/96

1. The General Manager,
South Central Railway,
Secunderabad.
2. Chief Personnel Officer,
(Administration)
South Central Railway,
Secunderabad.
3. Senior Divisional Personnel Officer,
South Central Railway,
Guntakal.
4. One copy to Mr.S.Ramakrishna Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLR

* * *

8/1/96
O.A.470/96

In the C.A.T, Hyd. Bench
Hyderabad.

The Hon'ble Shri R. Rangarajan M(A)

dt 9.4.96

O.A.470/96

O.A ordered

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